

Bail application no. 1278/2020
FIR No. 126/2020
PS Crime Branch
U/s: 25/54/59 Arms Act
State Vs. Imran Khan

21.09.2020

This is an application u/s 439 Cr.PC seeking regular bail moved on behalf of applicant/accused Imran Khan.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO SI Shyam Bihari, Crime Branch.
Sh. Sumit Jain and Sh. Ravi Tikania, Advocates for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application already filed. Copy thereof already supplied to Ld counsel for applicant/accused electronically.

It is informed that copy of relevant order regarding withdrawal of bail application from the Court of Ld. CMM, Central, Tis Hazari Court, Delhi, is already placed on record.

On request, the bail application is adjourned to 24.09.2020 for arguments.



(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-21.09.2020

Bail application no. 1288/2020
FIR No. 307/2020
PS: Wazirabad
U/s: 356/379/411/34 IPC
State Vs. Saddam

21.09.2020

This is an application u/s 439 Cr.PC seeking regular bail moved on behalf of applicant/accused Saddam.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO/ASI Arun Singh.
Sh. Mahender Jha, Advocate for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application filed. Copy thereof supplied to Ld counsel for applicant/accused electronically.

On request, the bail application is adjourned to 25.09.2020 for arguments.



(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-21.09.2020

Bail application no. 1055/2020
FIR No. 325/2020
PS: Wazirabad
U/s: 376/354-D/506 IPC
State Vs. Danish Khan @ Saahil

21.09.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused Danish Khan @ Saahil.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO ACP Suresh Chand.
Sh. Pradeep Teotia, Advocate for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application already filed. Copy thereof already supplied to Ld counsel for applicant/accused electronically.

In view of the fact that Section 3 (2) (v) SC/ST Act is also added in this case during the course of investigation, for which there is a special designated Court constituted under the law which is stated to be on leave upto 30.09.2020, **the present bail application is adjourned to 03.10.2020, for being put up before the concerned Court for consideration.**

IO is bound down for next date of hearing.



(Vidya Prakash)
1st Link Addl. Session Judge (Electricity)
Central Distt./THC/Delhi-21.09.2020

Bail application no. 1081/2020
FIR No. 0066/2019
PS: Bara Hindu Rao
U/s: 356/379/411/34 IPC
State Vs. Kapil @ Kapil Dev

21.09.2020

This is an application u/s 439 Cr.PC seeking regular bail moved on behalf of applicant/accused Kapil @ Kapil Dev.

Ld. Presiding Officer is on leave today.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.
IO/ASI Narayan Singh.
Sh. P. K. Garg, Advocate for applicant/accused.

Matter is taken up through Video Conferencing on account of Covid-19 lockdown.

Reply of bail application filed. Copy thereof supplied to Ld counsel for applicant/accused electronically.

On request, the bail application is adjourned to 25.09.2020 for arguments.



(Vidya Prakash)
1st Link Addl. Session Judge (Electricity),
Central Distt./THC/Delhi-21.09.2020